

THE INDIAN RAILWAYS (AMENDMENT) ACT, 1969

No. 21 OF 1969

[8th August, 1969]

An Act further to amend the Indian Railways Act, 1890.

BE it enacted by Parliament in the Twentieth Year of the Republic of India as follows:—

1. This Act may be called the Indian Railways (Amendment) Act, 1969. Short title.
- 9 of 1890. 2. In the Indian Railways Act, 1890 (hereinafter referred to as the principal Act), in section 112,— Amendment of section 112.
  - (a) in sub-section (1), for the words “which may extend to one hundred rupees”, the words “which shall not be less than ten rupees but which may extend to five hundred rupees” shall be substituted;
  - (b) in sub-section (1A), for the words “fifty naye paise”, the words “ten rupees” shall be substituted.
3. In section 113 of the principal Act, in sub-section (3),— Amendment of section 118.
  - (a) in the opening paragraph, for the words “fifty naye paise”, the words “ten rupees” shall be substituted;
  - (b) in the first proviso, for the words “nearest multiple of five naye paise, or fifteen naye paise”, the words “nearest multiple of five paise, or five rupees” shall be substituted.
- 3 of 1969. 4. (1) The Indian Railways (Amendment) Ordinance, 1969, is hereby repealed. Repeal and saving.
  - (2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act as if this Act had come into force on the 10th day of June, 1969.